

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-2916(ND)/2019

IN THE MATTER OF:

M/s. Himanshu Paper Pvt Ltd.

...PETITIONER

Vs.

M/s. Kagaz Print n Pack India Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 23.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the RP/Liquidator

For the Respondent/Corporate Debtor

:Mr. Rachit Ranjan, Adv.

:Mr. Pankaj Bhagat for
Respondent no. 7, Ms. Priyanka
for R1- R4 in IA/3457/2022,
Mr.Shaurya for R1- R3 in
IA/3586/2022

ORDER

Due to paucity of time, matter is adjourned to **09.06.2023**.

Sd/-
(COURT OFFICER)